

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2197
ANSWERED ON:09.03.2011
IRREGULARITIES IN AWARDING TENDER
Singh Shri Yashvir

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether irregularities in awarding tender for WLL, CDMA, FWTs has come to the notice of Government;
- (b) if so, the details of the complaints received in this regard;
- (c) whether Central Vigilance Commission (CVC) has advised BSNL to fix responsibility against the erring officials for these irregularities;
- (d) if so, the details thereof;
- (e) whether the Government has fixed responsibilities in this regard; and
- (f) if so, the details thereof and action taken against the persons responsible?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) Yes, Madam.

(b) Irregularities regarding award of tenders for WLL, CDMA AND FWTs came to the notice of the Government in respect of tender nos. MM/SW/072004/000277 dated 15.07.2004 and no. MM/SW/082007/000337 dated 13.08.2007.

(c) Yes, Madam.

(d) In respect of tender no.MM/SW/072004/000277 dated 15.07.2004, the CVC has advised CVO BSNL to supply all the relevant material to CVO DoT to enable him to obtain clarifications from Government Directors and furnish a report for their 1st stage advice. In respect of tender no. MM/SW/082007/000337 dated 13.8.2007, the CVC had advised CVO, BSNL to fix responsibility of the officials concerned and furnish a report for their 1st stage advice.

(e) & (f) In both the cases the Directors of BSNL board were involved. Therefore, a factual report was taken from CVO BSNL. The same was duly examined in DoT and a report has already been sent to CVC for their 1st stage advice for taking action against the erring officers as per prescribed procedure.